## The

# Trade Marks (Applications and Appeals to the Intellectual Property Appellate Board) Rules, 2003<sup>1</sup>

Whereas the draft of the Trade Marks (Applications and Appeals to the Intellectual Property Appellate Board) Rules, 2003 were published, as required by Section 157 of the Trade Marks Act, 1999 (47 of 1999) in the Gazette of India, Extraordinary, Part-II, Section 3, sub-section (i), dated the 4th October, 2003, vide notification of the Government of India in the Ministry of Commerce and Industry (Department of Industrial Policy and Promotion), number GSR 782(E), dated 4th October, 2003, inviting objections and suggestions from all persons likely to be affected thereby before the expiry of fifteen days from the date on which copies of the Gazette containing the notification were made available to the public;

And whereas the copies of the Gazette containing the notification were made available to the public on 7th October, 2003;

And whereas the objections and suggestions received from the public have been considered by the Central Government;

Now, therefore, in exercise of the powers conferred by Section 157 of the Trade Marks Act, 1999 (47 of 1999), the Central Government hereby makes the following rules, namely:—

- 1. Short title and commencement.—(1) These rules may be called the Trade Marks (Applications and Appeals to the Intellectual Property Appellate Board) Rules, 2003.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. Applications and appeals.—The manner of making applications and the forms of appeals to the Appellate Board and the manner of verification thereof shall be as provided in the First Schedule to these rules.
- 3. Fees.—The fees for filing applications and appeals before the Appellate Board shall be as specified in the Second Schedule to these rules which shall be paid by way of bank draft payable at Chennai drawn in favour of the Deputy Registrar, Intellectual Property Appellate Board.

#### THE FIRST SCHEDULE

(See Rule 2)

### Manner of Making Applications and Forms of Appeal

Sl. No.	Section of the Trade Marks Act, 1999/ Rule of the Trade Marks Rules, 2002	Title	Form Number
(1)	(2)	(3)	(4)

Ministry of Commerce and Industry (Deptt. of Industrial Policy and Promotion), Noti. No. G.S.R. 928(E), dated 5 December, 2003, published in the Gazette of India, Extra., Part II, Section 3(i), dated 5th December, 2003, pp. 19-36, No. 585.

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1.	Section 47/57/125	Application under Section 47 for removal of a trade mark from the register or for rectification of the register under Section 57 or Section 125	Form 1
2.	Section 91	Appeal from an order or decision of the Registrar of Trade Marks in respect of goods or services falling in one class	Form 2
3.	Section 91	Appeal from an order or decision of the Registrar of Trade Marks in respect of goods or services falling in two or more classes	Form 3
4.	Section 91 read with Rule 162 of the Trade Marks Rules, 2002	Appeal from an order or decision of the Registrar of Trade Marks in regard to the registration or removal of a trade marks agent from the register of trade marks agents	<sup>2</sup> [Form 3]
5.	Section 91	Application for condoning the delay in filing appeal	Form 5

### <sup>3</sup>[FORM 1

### BEFORE THE INTELLECTUAL PROPERTY APPELLATE BOARD Application for Removal/Rectification ORA No.

Data Seal

	(In the matter of	)
1.	Name of Applicant	:
2.	Address	:
3.	Name of Counsel and address	:
4.	Name(s) of Respondent(s) with address	:
	[In case of foreign respondent(s), the addressfor service in India, if any, may be furnished]	
5.	Relief claimed and relevant sections	:
6.	Particulars of parallel or collateral Proceedings	:
7.	In application for rectification of Trade Mark	:
grad Grad	(details of impugned trade mark/logo, if any, date of application, date of advertisement, date of registration (if available)	
8.	Details of Trade Mark, if any, applied/registeredin the name of applicant herein.	:
9.	Facts of case	:
	(set out facts in brief along with the evidence and the documents relied on)	

<sup>2.</sup> Subs. for "Form 4" by G.S.R. 313(E), dated 16-5-2013 (w.e.f. 16-5-2013).

<sup>3.</sup> Subs. by G.S.R. 313(E), dated 16-5-2013 (w.e.f. 16-5-2013).

# FORM 1] TRADE MARKS (APPLICATIONS AND APPEALS TO THE INTELLECTUAL PROPERTY APPELLATE BOARD) RULES, 2003

10.	Grounds on which relief is sought for (in brief):
11.	Details of fees :
12.	Prayer :
13.	Affidavit as below, in support thereof
Dated this	s Day of
Place	
	Signature of the applicant
List of do	cuments:
The	proof affidavit along with the documents shall be filed.
[For exan	nple,
Annexure	-1: Copy of registration certificate obtained
	by the respondent in respect of the
	impugned mark.
Annexure	e-2:
Ι	Date as to when the applicant started
υ	sing the mark and the date of incorporation
C	f company
Annexur	e-3 and so on:
(	Other documents.]
	AFFIDAVIT
	BEFORE THE INTELLECTUAL PROPERTY APPELLATE BOARD
	Case No.
	(In the matter of)
a Kasal	V-10-2-11-11-11-11-11-11-11-11-11-11-11-11-1
Cause tit	le:
	Appellant
	Vs.
	Respondent
	·······
******	i aged at residing at do solemnly affirm and declare as under—
Xxx	
Xxx	
	Deponent
7	Verification
my/our I	
Place	is day of
	** * * * * * * * * * * * * * * * * * *

Signature of the Deponent]

### <sup>4</sup>[FORM 2

# BEFORE THE INTELLECTUAL PROPERTY APPELLATE BOARD

APPEAL

O.A. No.

		Data Seal
	(Appeal arising out of)	
	•••••	
Cause title:		
	Appellant/(rank of party before the R	egistry, if any)
	vs.	•
	Respondent/(rank of party before the R	egistry, if any)
The appellant above n the following among other	amed, prefers the appeal under Section 91, against the order grounds:	datedfor
(a)		
<b>(b)</b>		
(c)		
(d)		
Limitation—		
For the above reasons, it is	prayed	
Affidavit, as below, in supp	port thereof:	
Dated this Day	of	
Place		
	Signature of	the Appellant
	AFFIDAVIT	
BEFORE T	HE INTELLECTUAL PROPERTY APPELLATE BOARD	
	Case No.	
Ausbhouzui	(In the matter of)	
	•••••	
Cause title:		
		Appellant
	vs.	
		Respondent
Taraka G	•••••	
do solemnly a	son of aged at	residing at
Xxx Xxx		

<sup>4.</sup> Subs. by G.S.R. 313(E), dated 16-5-2013 (w.e.f. 16-5-2013).

Verifica		Deponent
I (name of deponent/of do hereby verify that the contents of paras t and paras to are believed to be true of any material fact.	O are true to mylour perco	nol knowledge
Dated this day of		
Place		
	Signature of	the Deponent]
<sup>5</sup> [ <b>For</b>		the Deponent
BEFORE THE INTELLECTUAL P		
[Application for condoning the Section 91(2) of the Tr	delay in filing Appeal unde	
M.P.		
		Data Seal
(In the matter of	)	
1. Name of Petitioner/Appellant	· · ·	
2. Address		
3. Name of Counsel and address	•	
4. Name(s) of Respondent (s) with address		
[In case of foreign respondent(s), the addressfor service in India, if any, may be furnished]		
5. Period of delay		
6. Grounds		
7. Prayer	• Analysis	
Affidavit, as below, in support thereof		Fifty WE
Dated this Day of		
Place		
The second secon	Signature	of the petitioner
AFFIL	DAVIT	
BEFORE THE INTELLECTUAL I	PROPERTY APPELLATE BOARD	)
Case	e No.	
(In the matter of	·)	
Cause title:		
Cause fille:		
		Appellant
	<b>7S.</b>	
		Respondent

<sup>5.</sup> Subs. by G.S.R. 313(E), dated 16-5-2013 (w.e.f. 16-5-2013).

[SCH.	TT
1.2( H	
	44

Shri	son of aged at residing at do solemnly affirm and declare as under—
Xxx	
Xxx	
	Deponent
	Verification
do hereby	verify that the contents of paras to are true to my/our personal knowledge to are believed to be true on legal advice and that I/we have not suppressed fall fact.
	day of

Signature of the Deponent]

# <sup>6</sup>[THE SECOND SCHEDULE

### **FEES**

Sl. No.	Description	Fees (Rs)	Corresponding Form Number
(1)	(2)	(3)	(4)
1.	Application under Section 47, 57 or 125 for removal of a trademark from the register or rectification of the register.	5000	Form 1
2.	Appeal from an order or decision of the Registrar of Trade Marks in respect of goods or services falling in one class.	5000	Form 2
3.	Appeal from an order or decision of the Registrar of Trade Marks in respect of goods or services falling in two or more classes.	10,000	Form 2
4.	Petition for condoning delay in filing appeal.	2500 for delay per month or part thereof	Form 3]

<sup>6.</sup> Subs. by G.S.R. 313(E), dated 16-5-2013 (w.e.f. 16-5-2013).